

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4983**

TO BE ANSWERED ON THE 01ST APRIL, 2025/ CHAITRA 11, 1947 (SAKA)

SEIZURE OF DRUGS

†4983. SHRI GIRIDHARI YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether huge consignment of drugs have been seized in Gujarat and Delhi; and

(b) the steps being taken by the Government to address this serious problem?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) The details of quantity of drugs seized, cases registered and persons arrested in Gujarat and Delhi under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 as reported by various Drug Law Enforcement Agencies (DLEAs) to Narcotics Control Bureau (NCB) during 2022 to 2024 is at Annexure-I and Annexure-II respectively.

(b) Government is taking various measures to prevent drug trafficking, in the country including Gujarat and Delhi, some of which are mentioned below: -

(i) A 4-tier Narco-Coordination Centre (NCORD) mechanism for ensuring better coordination between Central & State Drug Law Enforcement Agencies and other stakeholders in the field of controlling drug trafficking and drug abuse in India has been established. An all in one NCORD portal has been developed for information related to drug law enforcement.

(ii) A dedicated Anti-Narcotics Task Force (ANTF) headed by Additional Director General/ Inspector General level Police Officer has been established in each State/ Union Territory to function as the NCORD Secretariat for the State/ Union Territory and follow-up on compliance of decisions taken in NCORD meetings at different levels.

(iii) To monitor the investigation of important and significant seizures, a Joint Coordination Committee (JCC) under the Chairmanship of Director General, Narcotics Control Bureau (NCB) has been set up by Government of India.

(iv) Border Guarding Forces (Border Security Force, Assam Rifles and Sashastra Seema Bal) have been empowered under the Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 to carry out search, seizure and arrest for illicit trafficking of narcotic drugs at international

border. Further, Railway Protection Force (RPF) has also been empowered under NDPS Act to check drug trafficking along the railway routes.

(v) Narcotics Control Bureau (NCB) coordinates with other agencies like, Navy, Coast Guard, Border Security Force, State ANTF, etc., to conduct joint operations to control the drug trafficking.

(vi) Electronics scanning of consignments for drug detection at all Ports are being ensured.

(vii) Towards the capacity building of Drug Law Enforcement Agencies of the country, NCB is continuously imparting training to the officers of other Drug Law Enforcement Agencies.

(viii) A task force on Darknet and Crypto-Currency has been set up under the Multi Agency Centre (MAC) mechanism with a focus on monitoring all platforms facilitating Narco-trafficking, sharing of inputs on drug trafficking amongst Agencies/MAC members, interception of drug networks, continuous capturing of trends, modus operandi & nodes with regular database updates and review of related rules & laws.

(ix) To assist all DLEAs/other investigation agencies for investigation and proactive policing, National Integrated Database on Arrested Narco-Offenders (NIDAAN) portal is developed. It provides data of narcotics offenders involved in narcotics offences under Narcotic Drugs & Psychotropic Substances (NDPS) Act, 1985.

(x) A National Narcotics Helpline No. 1933 “Madak-Padarth Nished Asoochna Kendra” (MANAS) has been created as 24x7 toll-free National Narcotics Call Centre helpline. Accordingly, MANAS has been envisioned as an integrated system providing a single platform for citizens to log, register, track and resolve drug related issues/problems through various modes of communication like call, SMS, Chat-bot, e-mail & web-link.

(xi) Assistance is being provided by Central Govt. to the states for upgradation of existing Forensic Science Laboratories in the states under different schemes.

(xii) A high-level dedicated group has been created in National Security Council Secretariat (NSCS) in November 2022 to analyze the drug trafficking through maritime routes, challenges and solutions (Maritime Security Group – NSCS).

Annexure-I**Details of Quantity of Drugs seized, Cases & Arrest in Gujarat from 2022 to 2024**

Year	2022	2023	2024
Total Cases	516	604	623
Total Person Arrested	849	803	903
Drug / Year	2022	2023	2024
ATS (In Kg)	223.78	60.81	808
Cocaine (In Kg)	53.97	87.13	13.19
Ephedrine/ (In Kg)	0	479.00	0
Codeine (Kg)	91.10	0	1.00
Ganja (In Kg)	12,839	12,486	6,574
Hashish (In Kg)	933.97	53.44	3,716
Heroin (In Kg)	741.59	30.93	90.14
Ketamine (In Kg)	0	0	59.78
LSD (In Blots)	0	30	19
MDMA (In Kg)	0.01	0.19	0
Mephedrone (In Kg)	325.58	12.24	42.71
Mescaline (In Kg)	0	0	21.17
Morphine (In Kg)	0	0	2.70
Opium (In Kg)	11.48	4.72	320
Poppy Straw (In Kg)	13,120	10,460	7,920
Injections (In Nos)	0	2,58,672	0
CBCS (In Bottles)	8,402	27,089	16,509
Tablets (In Kg)	102.49	615.98	0
Tablets (In Nos)	9,444	6,17,179	2,884

Source: Narcotics Control Bureau

Annexure-IIDetails of Quantity of Drugs seized, cases & Arrest in Delhi from 2022 to 2024

Year	2022	2023	2024
Total Cases	1,343	1,415	1,854
Total Person Arrested	1,573	1,655	2,177
Drug / Year	2022	2023	2024
Acetic Anhydride (In Kg)	2.75	0	0
ATS (In Kg)	24.59	17.55	38
Cocaine (In Kg)	51.64	62.27	1,396.39
Ephedrine (In Kg)	13.28	25.44	87.56
Ganja (In Kg)	4764	3,733	4,903
Hashish (In Kg)	92.60	82.28	64
Heroin (In Kg)	449.09	94.86	233.92
Ketamine (In Kg)	0	8.83	0
Khat Leaves (In Kg)	0	286.70	0
LSD (In Blots)	0	29,013	0
LSD (In Kg)	0.01	0	0
MDMA (In Kg)	1.13	1.60	8.17
Mephedrone (In Kg)	0	0.11	0
Mescaline (In Kg)	1.76	0	3.80
Methaqualone (In Kg)	1.66	15.69	0.45
Opium (In Kg)	83.29	405.43	132
Poppy Straw (In Kg)	243	346	1,099
Injection (In No.)	2,385	2,141	92,124
CBCS (In Bottles)	0	36,947	5,60,108
Tablets (In Kgs)	4.31	2.58	454.48
Tablets (In No.)	5,64,644	5,64,269	28,05,941

Source: Narcotics Control Bureau
